the anti encroachment drive. After removing the debris, tar road was prepared by the Vadodara Municipal Corporation to facilitate vehicular traffic on the road.

Demolition of Dargah in Baroda

†2815. SHRI MAHMOOD A. MADANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for demolition of 300 years old 'Dargah' at Baroda on 1st May, 2006;
 - (b) whether a gate near the said 'Dargah' was also demolished;
- (c) the number of persons killed in riots that broke out after the said incident; and
- (d) the measures Government are taking to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) As per information received from the Government of Gujarat, the structure of the "Kabar" (Dargah of Raaiduddin-Rehmatullah Aleh) which was situated on the Mandvi-Champaner Gate Road and was obstructive to the traffic, was removed c 1.5.2006 by the Vadodara Municipal Corporation as a part of its anti encroachment drive.

- (c) Six persons were killed in the riots that broke after the incident.
- (d) 'Public Order" and 'Police' as well as lands and buildings fall under State List as per the Constitution of India. However, keeping in view the sensitivities involved in such incidents, the Union Government has been sending appropriate advisories to the State Governments concerned to take prompt and appropriate action to address the complaints and grievances of persons belonging to minority communities. In the instant case, the Union Government has approached the Supreme Court of India and obtained a temporary Stay Order on the Gujarat High Court's Order dated 2/5/2006 directing the State Government to remove all encroachments in Vadodara and other places in the State.

The Union Government closely monitored the situation and issued appropriate advisories in connection with the above incident and provided central forces on the request of the State Government. Shri Sriprakash

[†]Original notice of the question was received in Hindi.

Jaiswal, Union Minister of State for Home Affairs also visited Vadodara for an on the spot assessment of the situation and met the State authorities and visited the hospital where injured were receiving treatment.

Crimes in Delhi

†2816. SHRI PYARELAL KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a)whether it is a fact that law and order situation in Delhi has deteriorated considerably;
- (b)whether incidents of day light bus dacoity in the maximum security zones in the city have put question mark on the credibility of the Delhi Police;
 - (c) if so, what's Government's reaction thereto;
- (d)the year-wise details of the incidents of murder, loot, rape etc., registered in Delhi during the last three years;
 - (e) whether Bangladeshi nationals are involved in above crimes; and
 - (f) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (f) The law and order situation in Delhi has remained under control during the current year. A large number of law and order arrangements including demonstration, processions, dharnas, strikes pertaining to political, communal, labour, youths, reservation policy and students etc. were handled tactfully by Delhi Police. Delhi Police has handled lawers strike, the anti-reservation agitation and the clearance and demolition operations with great tact and finesse. No incident of day light bus dacoity in Delhi has been reported since 2004. Information on the incidents of crime during the last three years is given in the Statement. (See below) The details of Bangladeshi nationals arrested by Delhi Police in connection with various crimes are given below:

Year	No. of Bangladeshi
2003	185
2004	230
2005	273
2005 (upto 31st July)	88

[†]Original notice of the question was received in Hindi